

Date	Office Report	Orders
		<p><u>R.A. NO.81/91 in C.A. NO.1198/88</u></p> <p><u>SHRI SURESH CHAND VS. UNION OF INDIA &amp; ORS.</u></p> <p>The Review Application has been filed by the Union of India-Respondent No.1 against the judgement dated 14.9.1990 and order dated 16.11.1990 on 18.2.1991. An application for condonation of delay has also been filed. The reason given in the application is that the necessary permission to file the Review has been reached quite late from the D.R.M. After the passing of the judgement on 14.9.1990, there was M.P. by the applicant for correction of typographical error which was corrected in the presence of the learned counsel for the petitioner, i.e., respondent No.1 and order passed on 16.11.1990. The application for the condonation of delay shows that the respondent desired to move S.L.P. before the Hon'ble Supreme Court, but the file was misplaced in the office of the D.R.M. so the same could not be filed. As an alternative measure, the respondents desired to file Review Application. Thus there is no justification for not coming within 30 days from the date of the receipt of the order to the Tribunal. Affidavit filed on 4.3.1991 does not support the various contentions raised in the application for the condonation of delay which had already been filed on 18.2.1991. There is no reasonable probable cause appearing from the assertions in the application for condonation of delay for not coming within the prescribed</p> <p style="text-align: right;">J. P.T.O.</p>

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		<p>time. The application for the condonation of delay is, therefore, rejected. The Review Application is accordingly rejected as barred by limitation. By circulation.</p> <p><i>J. P. Sharma</i> (J. P. SHARMA) 1/1/1991</p> <p><i>P. C. Jain</i> (P. C. JAIN) 1/1/1991</p>